

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 98/TT/2013

Subject : Determination of transmission tariff for spare ICT at Bhiwadi under Provision of Spare interconnecting transformers (ICTs) and Reactors for Northern, Eastern, Southern and Western Region for tariff block 2009-14.

Date of Hearing : 17.3.2015

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : RRVPNL. and 16 Others

Parties present : Shri S.S Raju, PGCIL
Shri M.M Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Smt Sangeeta Edwards, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 400/220 kV Sub-station- 400/220 kV, 315 MVA ICT at Bhiwadi;
- b) As per the Investment Approval (IA) dated 4.8.2011, the asset was scheduled to be commissioned within 16 months, i.e. by 1.1.2013. The petitioner, vide affidavit dated 27.6.2014, submitted that the instant asset was commissioned on 1.2.2013. There is a time over-run of one month and requested to condone the delay;
- c) The reasons of the delay have been submitted vide affidavit dated 27.6.2014 and the time over-run is mainly due to heavy fog in the month of December, 2012 and January, 2013;
- d) PSPCL ,Respondent No.6, vide affidavit dated 25.6.2013 has submitted its reply and rejoinder to the reply of PSPCL has been filed vide affidavit 11.11.2014 and
- e) The Auditors certificate dated 4.3.2013 has been submitted, regarding the approved apportioned cost. There is no cost over-run as the estimated



completion cost is within the approved apportioned cost.

2. The Commission directed the petitioner to file the following information, on affidavit by 24.4.2015 with a copy to the respondents:-

- a) Details of element wise actual capital expenditure up to 31.03.2014 certified by Auditor indicating corresponding liabilities along with all the revised Tariff Forms for the purpose of truing up;
- b) Supporting documents in respect of Loans indicated in the Form-13 of the Revised Tariff Forms; Supporting documents for Rates of Interest on Loan, Repayment Schedule, Date of drawl of Loans and Exchange Rates for Foreign Loan/s (if any) are required to be furnished;
- c) Auditor's Certificate indicating year wise MAT Rate / Corporate Tax Rate applicable during 2009-14 period;
- d) Revised apportioned approved cost/RCE, if any, duly approved by the competent authority;
- e) The computation of IDC on cash basis (soft copy in excel format) and IEDC capitalized on cash basis for the asset;
- f) Clarify whether entire amount of IDC and IEDC has been paid prior to DOCO;
- g) Detailed breakup of IDC and IEDC capitalized among the elements (i.e. building, civil work, Sub-station, Transmission line, PLCC and etc) of the respective assets covered in the instant petition; and
- h) Year wise details of liability discharged, corresponding to initial spares procured up to cut off date.

3. None appeared on behalf of the respondents.

4. The Commission further directed that due date of filing the information should be complied with and information received after the due date shall not be considered while passing the order.

5. Subject to the above, order in the petition was reserved.

By order of the Commission

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(T. Rout)
Chief Legal

